

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2789**

TO BE ANSWERED ON THE 10TH MARCH, 2026/ PHALGUNA 19, 1947 (SAKA)

NEW CRIMINAL LAWS

2789. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether the new criminal laws (Nyaya Sanhitas) include provisions for the examination of witnesses through video conferencing; and

(b) if so, the steps taken by the Government to implement such new criminal laws?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) & (b): Section 254 and Section 265 for Evidence for Prosecution and Section 266 for Evidence for Defence of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 provide for use of audio-video electronic means for recording of evidence and examination of witnesses. Further, section 530 of BNSS provides that all trials, inquiries and proceedings under BNSS may be held in electronic mode, by use of electronic communication or use of audio-video electronic means. Government has developed Nyaya-Shruti application which facilitates virtual appearance of accused persons, witnesses, police officials, prosecutors, scientific experts, prisoners etc. through video conferencing.
